

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).2370/2016

[Arising out of impugned final judgment and order dated 13-10-2015 in FA No.194/1998 passed by the High Court of Judicature at Allahabad]

MAHENDRA PRASAD

PETITIONER(S)

VERSUS

JAG PATTI DEVI

RESPONDENT(S)

Date : 25-05-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

Ms. Rohini Narayanan, *Amicus Curaie* (pro bono)

For Petitioner(s) :

Mr. Varun Singh, Adv.

Mr. Nitin Saluja, AOR

Ms. Parijat, Adv.

Ms. Bhumi Sharma, Adv.

For Respondent(s) :

Upon hearing the counsel the Court made the following

O R D E R

1. We have heard Mr. Varun Singh, learned counsel appearing for the petitioner and Ms. Rohini Narayanan, *amicus curiae* (pro bono).
2. Reserved for order.
3. Learned counsel appearing for the petitioner, including the learned *amicus curiae*, shall file their written submissions indicating the relevant provisions of the Statute and the judicial pronouncement(s), along with the relevant paragraphs they seek to rely upon, within a period of one (01) week from today.

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NAVEEN D
Date: 2026.05.26
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Reason: [?]

(D. NAVEEN)
COURT MASTER (SH)(ANU BHALLA)
COURT MASTER (NSH)